

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:5254  
ANSWERED ON:26.04.2013  
ORGAN DONATION RULES  
Meghwal Shri Arjun Ram

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government proposes to modify the existing rules/schemes to promote the organs donation;
- (b) if so, the details thereof;
- (c) whether the inadequate infrastructure and improper treatment of dead body has negatively affected the donation of dead body in the country;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government to establish basic infrastructure to preserve dead body in safe and dignified manner?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) & (b): Yes. The draft Transplantation of Human Organs and Tissues Rules 2013 incorporating the amendments has been hosted on the website [www.mohfw.nic.in](http://www.mohfw.nic.in), inviting comments from the public.
- (c) & (d): The Transplantation of Human Organs Act deals with donation of organs. Adequate infrastructure and proper maintenance of dead body are required for successful harvesting of organs from deceased donors.
- (e): Health is a State Subject. Such steps should be taken by the States. However, as per Draft Rules mentioned above, the removal of the organ(s)/tissue shall be permissible in a registered retrieval/ transplant centre and preservation shall be ensured according to current and accepted scientific methods so as to ensure viability for the purpose of transplantation.